

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 144/2000 in CP 98/99 in OA 93/99

DATE OF ORDER : 18.2.2000

Between :-

1. The Union of India rep. by  
The General Manager, SC Rlys, Rail  
Nilayam, Sec'bad.
2. The Chief Personnel Officer,  
SC Rlys, Sec'bad.
3. The Divisional Railway Manager (Commercial),  
SC Rlys, P/o The DRM's Office, Guntakal.
4. The Sr.Divisional Personnel Officer,  
SC Rlys, Guntakal.

...Applicants/Respondents

And

K.V.Ramaiah

...Respondent/Applicant

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Counsel for the Applicants : Shri J.R.Gopal Rao, Addl.CGSC

Counsel for the Respondents : Shri S.Ramakrishna Rao

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

*(Order per Hon'ble Shri R.Rangarajan, Member (A) ).*

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Mrs.Shakti for Sri J.R.Gopal Rao, learned Standing counsel for the applicants and Ms.Parvathi for Sri S.Ramakrishna Rao for the Respondent.

2. This MA is filed for the correction of the designation "Contract Catering Cleaners" appearing in the second sentence of para-2 in CP 98/99 in OA 93/99.

3. The learned counsel for the respondents in the MA has no objection for the said correction. Hence the designation "Contract Catering Cleaners" appearing in line-2 of para-2 in the above judgement in CP 93/99 enclosed to this MA should read as "Commission Vendors/Bearers" instead of "Contract Catering Cleaners." The Registry should make necessary corrections and issue the corrigendum accordingly. MA disposed of. No order as to costs.

  
(B.S.JAI PARAMESHWAR)

Member (J)

18/2/00

  
(R.RANGARAJAN)

Member (A)

Dated: 18th February, 2000.

Dictated in Open Court.

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